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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

R.A. NO. 169/84  
in  
O.A No. 109/89

New Delhi the 12th Day of May 1994

Hon'ble Mr. J.P. Sharma, Member (J)  
Hon'ble Mr. B.K. Singh, Member (A)

Shri Mussarat Khan,  
son of Shri Manawar Khan,  
Resident of A-278 Police Colony, PTS,  
Malviya Nagar,  
New Delhi-110 017. ... Applicant

Versus

1. Commissioner of Police,  
Delhi Police,  
Police Headquarters, MSO Building,  
New Delhi.
2. Union of India,  
Ministry of Home Affairs,  
Government of India,  
through its Secretary ... Respondents

ORDER

Hon'ble Mr. J.P. Sharma, Member (J)

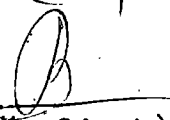
Original Application No. 109/89 was decided by the order dated 18.2.1994 and the reliefs claimed by the applicant detailed in Para 2 of the judgement were not to be granted to the applicant and the original application was dismissed as devoid of merit. The applicant was appointed as shorthand reporter in the rank of Assistant Sub Inspector and his case is that he was to be treated as belonging to the Executive Cadre. The learned counsel in the Review Application has taken a ground that the benefit of clause 12.3.f of the Punjab Police Rules is entitled for promotion to Sub Inspector Shorthand Reporter - Executive on completion of six years of service. The point has already been considered in the judgement at length and

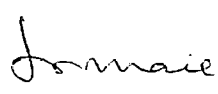
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the applicant's counsel has only raised the same point as ground in the Review Application. The detailed judgement has been given from Page 3 of the judgement to page 11 of the judgement. The case cannot be reviewed on the basis of the arguments which have already been considered and rejected. A review of the judgement is when there was an error apparent on the face of the judgement which is not the case here. The review applicant has also annexed the copy of the judgement passed in other O.As by the Principal Bench and Confidential Memo dated 8.1.1993 regarding transfer and posting of Inspector (Executive) of Sumer Singh. He has also annexed a document of fixation of seniority of SI Radhey Sham who was also a Shorthand Reporter. These documents do not help the applicant at all. A detailed reasoning has been given in the judgement that Delhi Police (Promotion and Confirmation) Rules 1980 has been replaced by the Punjab Police Rules and Rule 6 provides that promotion is to be earned only in the concerned cadre.

2. There is no case for review of the judgement and the same is, therefore, dismissed as devoid of merit.

*By*  
  
 (B.K. Singh)  
 Member(A)

*For*  
  
 (J.P. Sharma)  
 Member(J)

\*Mittal\*